

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 18-03-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/697(CHE)2024

PETITION NUMBER : CP(IB)/6(CHE)2023

NAME OF THE APPLICANT : K J Vinod (IRP) (Anny Johnson)

NAME OF THE RESPONDENT(S) : --

**UNDER SECTION : Sec 60(5) & 99 of IBC, 2016 r/w Rule 11 of
NCLT Rules, 2016**

ORDER

Ld. Counsels Mr. A.G. Sathyanarayana and Mr.P.Ganesan for the IRP.
Ld. Counsel Mr. Abishek Raman for the Respondent. Mr.K.J.Vinod, RP in
person.

In this case IRP report has been filed recommending initiation of personal
insolvency against the Respondent / Personal Guarantor.

Copy of the report has been served on the parties.

Reply be filed within 2 weeks.

Rejoinder, if any, be filed within a week thereafter.

Accordingly, **IA(IBC)/697(CHE)2024 stands disposed off.**

The Applicant is directed to file the report in the main CP and the
Respondent is directed to file the reply in the main CP.

CP(IB)/6(CHE)2023 is posted for hearing on 27.05.2024.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)